

MR. SPEAKER: No, please. Now,
Shri Chattopadhyaya.

19.03 hrs.

TEXTILES COMMITTEE (AMEND-
MENT) BILL*

THE MINISTER OF COMMERCE
(PROF. D. P. CHATTOPADHYAYA):
Sir, I beg to move for leave to in-
troduce a Bill to amend the Textiles
Committee Act, 1963.

MR. SPEAKER: The question is:

"That leave be granted to intro-
duce a Bill to amend the Textiles
Committee Act, 1963".

The motion was adopted.

PROF. D. P. CHATTOPADHYA-
YA Sir, I introduce† the Bill.

RE PAY COMMISSION REPORT

MR. SPEAKER: Now, Shri Ban-
erjee.

SHRI S. M. BANERJEE (Kan-
pur): Mr. Speaker, Sir, with your
permission, I would like to place one
or two very important issues. I in-
vite your kind attention to the *Sta-
tesmen* dated 6th April, 1973 stating
that some of the Members of Pay
Commission discovered distortions in
the Report. I am surprised to read
the banner headline appearing in this
paper. It seems that there are
serious questions raised in this. And
it appears that Members did not
know about these perhaps before sign-
ing the Report. Another very serious
thing to which I want to draw the
kind attention of the hon. Minister
is this. This is about the chapter on
I.A.S. This was perhaps drafted by

the Member-Secretary Shri H. N.
Ray and two I.A.S. Officers, Shri R.
D. Thapar and Shri Naresh Chandra.
One can very well imagine that this
Pay Commission which is supposed
to be an independent body should
have allowed this Chapter to be
drafted by the outsiders.

Our suspicion is that some of the
Pay Commission members—with due
apologies to them—were tinkering
with the fate of the millions of Cen-
tral Government employees and
Armed Forces I would request you
to allow a discussion and ask the
minister to appoint a commission im-
mediately to find out if this is correct,
action should be taken against the
Member-Secretary.

MR. SPEAKER: Under rule 377,
you can just invite attention, not
make a speech

SHRI S. M. BANERJEE: I would
request the minister to make the
necessary investigations. Now that
the fate of 20 lakhs of Class III and
Class IV employees has been sealed
by the Pay Commission I want that
bilateral talks and negotiations with
the employees' associations should
start.

श्री सतल बिहारी बाजपेयी (ग्वालियर) :
प्रध्यक्ष महोदय, चूंकि यह मामला उठाया
गया है, इसलिए मैं भी एक मिनट लेना
चाहता हूँ। मुझे बड़ा ताज्जुब है—आपने
समाचार देखा होगा—स्टेट्समैन में जो
कुछ छपा है, उससे पे-कमीशन की प्रतिष्ठा
को गहरा धक्का लगा है। पे-कमीशन के
बारे में जो इस तरह की खबरें छपी हैं कि
उसके मेम्बरों ने बिना रिपोर्ट को पढ़े उस
पर दस्तखत किए हैं तो कर्मचारियों में
उस रिपोर्ट के बारे में क्या विश्वास पैदा

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dated 6th April, 1973.

†Introduced with the recommendation of the President.

[श्री अटल बिहारी वाजपेयी]

होगा? क्या पे-कमीशन के मेम्बरों ने लिखी हुई बातों पर दस्तखत कर दिए हैं? मैं चाहता हूँ कि बिल मन्त्री इसके बारे में सदन को विश्वास में लें। यह पे-कमीशन इस समय मजाक का विषय बन रहा है।

श्री ज्योतिरमोय बसु (डायमण्ड हार्बर) : यह तो किमनल ओफिन्स है।

SHRI SAMAR GUHA (Contd.) I am not going to question the competence of the drafting of the report by any IAS officer. That is not my concern. My concern is, a serious report has come to the press that in the report that has been submitted and released to the press, including the summary, members of the Commission are expressing their surprise that there had been introduction of some recommendations of which they are not aware. It is their fear that there has been a number of distortions.

MR SPEAKER I have made it very clear that under rule 377, you can just invite attention and not make a speech.

SHRI SAMAR GUHA It has been said that there is no page marking there is no system of chaptering etc. It has been said that the members were not given enough time to read through all the pages before signing the report. The apprehension has been expressed by the members of the Commission that there is a possibility that the whole record may be tampered with by those IAS officers and that new recommendations, by way of distortions are being included in favour of the IAS officers. It is for the Government to make a statement whether there has been any distortion, whether they have signed it without seeing the whole document and whether the newspaper report is correct or not. This is a very serious matter.

SHRI JYOTIRMOY BOSU. The report is very disturbing. It amounts to tampering with Government records, which is a criminal offence. We want Government to come out with a clear statement.

MR SPEAKER I have allowed him to raise it. What more can I do?

SHRI ATAL BIHARI VAJPAJEE Let the Minister either deny it or confirm it.

SHRI YESHWANTRAO CHAVAN Sir, I saw some press report about this matter. But I cannot proceed on the basis of press reports.

SHRI ATAL BIHARI VAJPAJEE Have you made any enquiries?

SHRI YESHWANTRAO CHAVAN Where is the question of making enquiries? The report was presented to me by all the members of the Commission. I saw their signatures in the report, and that report I placed on the Table of the House. What more can I say about it? Now, possibly, there may be some sort of difference of opinion about the press summary that is published. There may be some distortions there. But the report which is signed by them is placed on the Table of the House.

SHRI JYOTIRMOY BOSU Why is it that there is no page numbering?

SHRI YESHWANTRAO CHAVAN Why create doubt when none exists? The summary which has been prepared was not signed by them. It is a fact. That is why I did not place the summary on the Table of the House. They had signed the main body of the report. Therefore, I placed the report on the Table of the House. In the press summary which has been given for publicity, maybe there are some distortions; I cannot say. If they have got any doubts.

about it, that is a different matter. As far as the members are concerned, they can see the report as such.

SHRI JYOTIRMOY BOSU: Why is it that there is no page-marking?

SHRI YESHWANTRAO CHAVAN: I have nothing more to add.

SHRI S. M. BANERJEE: Sir, kindly allow a discussion on this.

MR SPEAKER: These volumes are quite big. That is the reason why they were laid on the Table of the House. After all of you have gone through it I will allow some time for it.

श्री अटल बिहारी वाजपेयी: आज अखबार में जो खबर छपी है उससे पता चलता है कि पे-कमीशन के मेम्बरो ने इस बात की शिकायत की है।

अध्यक्ष महोदय क्या सारी सारी खबर जो अखबारो में छपे उसको आप यहाँ पर लाएँ ?

SHRI YESHWANTRAO CHAVAN: I would like to make this point clear. When the members of the Commission came with that report I had a problem as to what I should submit to the House. The copies were merely cyclostyled and I did not have enough copies. So, I was thinking whether I can print the summary, which is a part of the report, and place it on the Table of the House. But the members themselves said that they have not signed the summary and, therefore, that should not be placed on the Table because that does not represent the views of the Commission. What they have signed is the body report. Therefore, even though there may be limited copies of the cyclostyled reports, I decided to place the report itself on the Table of the

House. Possibly, they had asked someone to prepare the summary. That is included in the report but it is not signed. What can I do about it? But when the report is before you, why do you go by the summary?

SHRI ATAL BIHARI VAJPAYEE: The summary is part of the report. If there is some distortion in the summary, who is to be held responsible? Are the members of the Commission not responsible?

SHRI YESHWANTRAO CHAVAN: What am I to do if after having given the summary .

SHRI ATAL BIHARI VAJPAYEE: I am not blaming the Finance Minister. But the summary here is part of the report.

MR SPEAKER: There must be some end to this discussion. After all, the business of the House must go on.

एक तरफ आप यह करते हैं और दूसरी तरफ कहते हैं बक्त नहीं मिलता है। बक्त तो इन्ही बातों में निकल जाता है।

13.14 hrs

RE KILLING OF SIX STUDENTS BY DAFLA TRIBES

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Sir, under rule 377, I want to draw the attention of the House to a matter which is agitating the minds of all of us. Six students were killed and eight injured when they went on a picnic to a place known as Kiminu in NEFA by Dafla tribes. This has happened in the border of Assam and this has caused tremendous tension there. It also poses some very serious questions. Firstly, I want to know what has been the impact of the administration upon the Dafla tribes? During all these years has our administra-